

Serial No. of Order	Date of Order	Order with Signature	Office note as to action (if any) taken on order
2 8.8.96	<p>Shri Panda on behalf of Shri B.Pal submits that Respondent 1 (General Manager, S.E.Railway) in the Original Application may be allowed two more months' time to dispose of the pending representation. Shri B.K.Nayak, on behalf of Dr.V.Pritchiraj suggests shorter extension, but ultimately agrees that this extension be granted as a last chance. The Respondent 1 (General Manager, S.E.Railway) is given extension of time by two months. The representation shall be disposed of before 7.10.1996 without seeking any further adjournment.</p> <p>M.A.453/96 is disposed of accordingly.</p> <p>Hand over copies of the orders to the counsel for both sides.</p> <p>aravinda.</p> <p>MEMER (ADMINISTRATIVE)</p>	<p>Shri B.Pal 8.8.96 may be given to the counsel for both sides.</p> <p>12/8/96</p> <p>12.8.96</p> <p>Received copy of order dated 8.8.96. R.Panda, Adm 12.8.96.</p> <p>Received a copy of Order of 8.8.96 Dr. M.P. Pandit, Pritchiraj</p>	